

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.A. NO. 73/2025

IN

ORIGINAL APPLICATION NO. 773/2022

IN THE MATTER OF:

RAJESH PAREEK

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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Place: New Delhi

Date: 14.03.2026


RESPONDENT

(MATHURA-VRINDAVAN NAGAR NIGAM)



Through Advocate

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. NO. 73/2025

IN

ORIGINAL APPLICATION NO. 773/2022

IN THE MATTER OF:

RAJESH PAREEK

...APPLICANT

VS.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

**STATUS REPORT ON BEHALF OF MUNICIPAL CORPORATION
MATHURA-VRINDAVAN NAGAR NIGAM IN COMPLIANCE OF THE
ORDERS DATED 22.09.2025 AND 22.12.2025 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN
THE MATTER TITLED "RAJESH PAREEK VS. STATE OF UTTAR
PRADESH & ORS"(M.A. NO. 73/2025 IN O.A. NO. 773/2022)**

MOST RESPECTFULLY SHOWETH:

1. That the present Status Report is being filed on behalf of the Municipal Corporation Mathura-Vrindavan Nagar Nigam in compliance with the directions issued by this Hon'ble Tribunal in **M.A. No. 73/2025 in O.A. No. 773/2025** titled **Rajesh Pareek vs. State of Uttar Pradesh & Ors. and connected matters**, particularly the orders dated **22.09.2025** and



22.12.2025, whereby directions were issued to the Respondent with regard to the payment and recovery of environmental compensation.

2. That it is respectfully submitted that in **Original Applications No. 773/2025** (hereinafter referred to as “present O.A.s”) issues were raised concerning the treatment and management of sewage generated within the Municipal Corporation Mathura-Vrindavan area. That during proceedings, inspections were conducted by the concerned authorities and observations were made with respect to the operational status of sewage treatment infrastructure, including the 6.8 MLD Sewage Treatment Plant (STP) at Masani, which was reported to be non-operational at the time of inspection, as well as aspects relating to compliance with the revised effluent standards prescribed by this Hon’ble Tribunal. Upon consideration of the reports and material placed before it, this Hon’ble Tribunal, vide order dated **24.04.2024**, assessed and imposed an environmental compensation amounting to **₹7,20,10,000/-** in respect of the Mathura-Vrindavan area, directing that the said amount be deposited.
3. That while determining the environmental compensation in respect of Mathura, it was noted that sewage generated in the area was being discharged through **23 drains**, carrying approximately **68.55 MLD** of sewage. It was further recorded that 4 STPs were reported to be operational as per the report of the UPPCB dated **09.12.2022**, namely STPs at Laxmi Nagar with capacities of **16.0 MLD and 14.5 MLD**, another STP with capacity of **30 MLD**, and an STP with capacity of **6.8 MLD**. It is further submitted that the Municipal Corporation Mathura-Vrindavan Nagar Nigam has also communicated the status of environmental compensation and related compliance of the Hon’ble Tribunal’s orders dated 22.09.2025 and



22.12.2025 to the Special Secretary, Environment, Forest and Climate Department, Government of Uttar Pradesh, Lucknow, vide letter dated 24.02.2026. A copy of the said letter dated **24.02.2026** by the Municipal Corporation Mathura-Vrindavan Nagar Nigam to the Special Secretary, Environment, Forest and Climate Department, Government of Uttar Pradesh, Lucknow is annexed herewith and marked as **ANNEXURE R-1**.

4. That upon examination of the available treatment capacity vis-à-vis the total sewage discharge, it was found that there existed a treatment gap of approximately **1.25 MLD**. Furthermore, as per the report of the CPCB dated **04.10.2023**, the Masani STP having capacity of 6.8 MLD was found to be non-operational, thereby substantially increasing the treatment deficit.
5. That in view of the aforesaid findings, the total treatment gap was determined to be **8.05 MLD**, comprising the original gap of **1.25 MLD** together with the additional **6.8 MLD** attributable to the non-operational STP. For the purpose of calculating environmental compensation, the Hon'ble Tribunal considered the period commencing from **24.11.2022**, being the date of the first inspection conducted by the Joint Committee pursuant to the Tribunal's order dated 19.10.2022, until **07.12.2023**, amounting to a total period of **379 days**.
6. That on the basis of the above parameters, environmental compensation in respect of Mathura was computed at **₹3,05,09,500/-**. That out of the said amount, the liability of **₹47.38 lakh** was apportioned to the Municipal Corporation Mathura-Vrindavan, while the remaining amount was attributed to the concerned implementing agencies i.e., Project Manager, Yamuna Pollution Control Unit, UP Jal Nigam (Rural), responsible for construction and operation of the sewage treatment infrastructure.

7. That with respect to the Vrindavan area, it was recorded that approximately 13 drains were discharging around **10.95 MLD of sewage**, and 2 STPs were installed, namely **Pagal Baba STP** with capacity of **4 MLD** and **Maant Road STP** with capacity of **8 MLD**. However, reports submitted before this Hon'ble Tribunal indicated that the treated effluent from these STPs was not meeting the prescribed standards, especially in respect of Faecal Coliform levels, as recorded in the Joint Committee Report dated **09.12.2022**.
8. That further reports of the UPPCB dated **10/11.08.2023** also indicated that the treated water discharged from the said STPs did not conform to the standards prescribed by this Hon'ble Tribunal, including the parameters laid down in the judgment of *Nitin Shankar Deshpande vs. Union of India & Others*. In view of such non-compliance, the entire discharge from the STPs was taken into consideration for the purpose of calculating environmental compensation.
9. That accordingly, environmental compensation in respect of Vrindavan was calculated for **10.95 MLD** of sewage discharge over a period of **379 days**, resulting in an amount of **₹4,15,00,500/-**.
10. That the total environmental compensation determined for both Mathura and Vrindavan thus amounted to **₹7,20,10,000/-**, which was apportioned amongst the concerned authorities. Out of the said amount, **₹47.38 lakh** was determined to be payable by the Municipal Corporation Mathura-Vrindavan, **₹276.67 lakh** by the Executive Engineer, Construction Division, Uttar Pradesh Jal Nigam (Urban), Mathura, and **₹396.05 lakh** by the Project Manager, Yamuna Pollution Control Unit, Uttar Pradesh Jal Nigam (Rural), Agra.



11. That during the hearing held on **22.12.2025**, this Hon'ble Tribunal directed that the environmental compensation amount be deposited within a period of **8 weeks** and further observed that it shall be open to the concerned Municipal Corporations to recover the amount of environmental compensation from the executing or operating agencies of the Sewage Treatment Plants in accordance with law and after following due procedure.
12. That in compliance with the directions of this Hon'ble Tribunal, the Municipal Corporation Mathura-Vrindavan has duly deposited its proportionate share of environmental compensation amounting to **₹47.38 lakh** in the account of the UPPCB through the PFMS. The said payment was successfully processed on **31.01.2026**, and the PFMS generated payment confirms the transfer of **₹47,38,000/-** in favour of the UPPCB through Union Bank of India.
13. That the Municipal Corporation has thus complied with the financial liability imposed upon it by this Hon'ble Tribunal and has taken prompt steps to ensure adherence to the directions issued by the Tribunal.
14. That it is further submitted that the Municipal Corporation has also issued communications and reminders to the other concerned authorities responsible for operation and implementation of sewage treatment infrastructure, including the **Yamuna Pollution Control Unit, Uttar Pradesh Jal Nigam (Rural), Agra**, and the **Executive Engineer, Construction Division, Uttar Pradesh Jal Nigam (Urban), Mathura**, requesting them to deposit their respective shares of environmental compensation in accordance with the directions of this Hon'ble Tribunal. In this regard, further communications were issued by the office of the General Manager (Water), Municipal Corporation Mathura-Vrindavan vide letter



dated **13.01.2026** addressed to the Project Manager, Yamuna Pollution Control Unit, Uttar Pradesh Jal Nigam (Rural), Agra and the Executive Engineer, Construction Division, Uttar Pradesh Jal Nigam (Urban), Mathura; letter dated **14.01.2026** addressed to the Project Manager, Yamuna Pollution Control Unit, Uttar Pradesh Jal Nigam (Rural), Agra; and letter dated **30.01.2026** addressed to the Executive Engineer, Jal Nigam (Urban), Mathura, requesting the said authorities to deposit their respective shares of environmental compensation in compliance with the directions of this Hon'ble Tribunal. That Copies of the communications letters dated 13.01.2026, 14.01.2026 and 30.01.2026 from Municipal Corporation Mathura-Vrindavan to the Project Manager, Yamuna Pollution Control Unit, Uttar Pradesh Jal Nigam (Rural), Agra and the Executive Engineer, Construction Division, Uttar Pradesh Jal Nigam (Urban), Mathura respectively are annexed herewith and marked as **ANNEXURE R-2 (COLLY.)**.

15. That it is respectfully submitted that the Municipal Corporation Mathura-Vrindavan has been consistently pursuing the matter with the concerned agencies, namely Uttar Pradesh Jal Nigam (Urban), Mathura and Yamuna Pollution Control Unit, Uttar Pradesh Jal Nigam (Rural), Agra, for deposit of their respective shares of environmental compensation as determined by this Hon'ble Tribunal. In furtherance of the communications issued by the Municipal Corporation, the said authorities have also taken steps to correspond with their respective contractors regarding payment of the aforesaid environmental compensation. In this regard, the concerned authorities of Uttar Pradesh Jal Nigam (Urban), Mathura have also issued communications vide letters dated **13.02.2026** to **M/s Pumps Engineers &**



Traders, Mathura and **M/s Vatavaran Techno, Agra**, (i.e., concerned operators of the STPs), informing them about the requirement of depositing the environmental compensation amount in terms of the directions issued by this Hon'ble Tribunal. It is respectfully submitted that there is no dispute or ambiguity with regard to the apportionment of liability or the quantum of environmental compensation payable by the respective authorities, and the same stands clearly determined. That Copies of the aforesaid communications letters dated 13.02.2026 issued by the Uttar Pradesh Jal Nigam (Urban), Mathura to M/s Pumps Engineers & Traders, Mathura and M/s Vatavaran Techno, Agra are annexed herewith and marked as **ANNEXURE R-3 (COLLY.)**.

16. That despite repeated communications and correspondence issued by the Municipal Corporation, the aforesaid authorities have not yet deposited their respective portions of environmental compensation, and the matter has accordingly been brought to the attention of the competent authorities of the State Government for appropriate directions and action.
17. That the Municipal Corporation remains committed to ensuring full compliance with the directions of this Hon'ble Tribunal and continues to coordinate with the concerned State authorities and implementing agencies for the purpose of ensuring complete adherence to the environmental standards and directions issued by the Tribunal.
18. That in view of the aforesaid facts and circumstances, it is respectfully submitted that the Municipal Corporation Mathura-Vrindavan has complied with the directions of this Hon'ble Tribunal by depositing its proportionate environmental compensation amount of ₹47.38 lakh, and the present Status

Report is being filed to place the same on record before this Hon'ble Tribunal.

PRAYER

In light of the foregoing submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Take the present Status Report on record;
- b) Record that the Municipal Corporation Mathura-Vrindavan has complied with the directions of this Hon'ble Tribunal by depositing its proportionate environmental compensation amount; and
- c) Pass such further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

Place: New Delhi

Date: 14.03.2026


RESPONDENT

(MATHURA-VRINDAVAN NAGAR NIGAM)



Through Advocate

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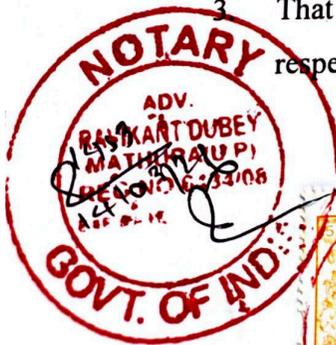
AFFIDAVIT

I, Mohammed Anwar Khwaja, S/o Mr Mohd Azhar aged about 59 years, presently working as General Manager (uwb) in Municipal Corporation Mathura-Vrindavan Nagar Nigam, having office at Krishna Nagar, Mathura do hereby solemnly affirm and state as under:

1. That I am the authorized officer of the Respondent Municipal Corporation Mathura-Vrindavan Nagar Nigam, in the aforesaid matter and I am well conversant with facts and circumstances of the case and I am competent to swear the present affidavit.
2. That the contents of the accompanying Status Report have been read over to me, which I understood and I state that the contents from para 1 to 18 are based on the records maintained by me and further as per the legal advice received and believed by me to be true.
3. That the Annexures filed along with the Status Report are true copies of their respective originals.


DEPONENT

VERIFICATION





कार्यालय:- नगर निगम मथुरा-वृन्दावन, मथुरा

पत्र संख्या-2492 / एस०टी०-2 / 2025-26

दिनांक 24/02/2026

रोवा में,

 विशेष सचिव
 पर्यावरण वन एवं जलवायु विभाग, अनुभाग-7,
 उ०प्र० शासन, लखनऊ।

विषय:- मा० राष्ट्रीय हरित अभिकरण नई दिल्ली में योजित एम०ए० सं०-73/2022 इन ओ०ए० संख्या-773/2022 राजेश पारीक तथा ओ०ए० संख्या-840/2022 संजय कुलश्रेष्ठ बनाम उत्तर प्रदेश सरकार एवं अन्य में पारित आदेश दिनांक 22.09.2025 एवं दिनांक 22.12.2025 के अनुपालन के सम्बन्ध में।

उपर्युक्त विषयक मा० राष्ट्रीय हरित अभिकरण नई दिल्ली में योजित एम०ए० सं०-73/2022 इन ओ०ए० संख्या-773/2022 राजेश पारीक तथा ओ०ए० संख्या-840/2022 संजय कुलश्रेष्ठ बनाम उत्तर प्रदेश सरकार एवं अन्य में पारित आदेश दिनांक 22.09.2025 एवं दिनांक 22.12.2025 के सम्बन्ध में कृपया अपने कार्यालय के पत्र संख्या- एन.जी.टी.-987/81-7-2025-1715781 परिवर्तन अनुभाग-7, लखनऊ दिनांक 19 फरवरी, 2026 का सन्दर्भ ग्रहण करने का कष्ट करें।

उपरोक्त के सम्बन्ध में अवगत कराना है कि नगर निगम मथुरा-वृन्दावन क्षेत्र में जनित होने वाले सीवरेज की मात्रा का पूर्ण शोधन न होने, 6.8 एम.एल.डी. मसानी एस.टी.पी. प्लान्ट निरीक्षण के दौरान बन्द पाये जाने मा० एन०जी०टी० द्वारा शोधित उत्स्रवाह के सम्बन्ध में निर्गत संशोधित मानकों (BOD/SS/TN<10mg/L]Dissolved P<2mg/L] Faecal Coliforms <230 MPN/100mL) का अनुपालन न किये जाने के क्रम में मा० राष्ट्रीय हरित अभिकरण में योजित ओ०ए० सं०-773/2022 राजेश पारीक बनाम रटेट ऑफ यू०पी व अन्य में नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली ने अपने पारित आदेश दिनांक 24.04.2024 के द्वारा रु० 7.20,10,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। जो 03 माह में जमा करायी जानी थी। जिसका विवरण निम्नवत् है-

Computation of Environmental Compensation in respect to Mathura:

The total discharge from 23 drains at Mathura is 68.55 MLD i.e., 68550000 litres. 04 STPs are said to be functional as per UPPCB's Report dated 09.12.2022 i.e.

SL.No	Details of S.T.P.	Capacity/Quantity
1	Laxmi Nagar, Mathura	16.0 M.L.D.
2	Laxmi Nagar, Mathura	14.5 M.L.D.
3	STP, Masani	30.00 M.L.D.
4	STP, Masani	6.8 M.L.D.

Taking from the above Report, it is evident that there is gap of 1.25 MLD i.e., 1250000 litres in the installed capacity of STPs and the total discharge of sewage by all 23 drains at Mathura. Therefore, computation of environmental compensation in respect to 1.25 MLD quantity of polluted sewage being discharged in River Yamuna can be made at the first instance.

However, as per CPCB Report dated 04.10.2023, STP of the capacity of 6.8 MLD at Masani was non-operational, therefore, the quantity of 6.8 MLD ie, 6800000 litres also have to be added to the gap and the total gap would come to 8.05 MLD (1.25 MLD+ 6.8 MLD) i.e, 8050000 litres. Coming to the number of days, we find, for the purpose of OA-II, that the cognizance of OA was taken by the tribunal for the first time on 19.10.2022 but for the present case, we take number of days from the date when pursuant to Tribunal's order dated 19.10.2022, first inspection was made by Joint Committee at the site on 24.11.2022. Thus, we find it appropriate to calculate environmental compensation from 24.11.2022 to 07.12.2023 (both inclusive) i.e, 379 days for the gap, which comes as under: 8050000 litres 379 days 1 Paisa per litre Rs.3,05,09,500/-

इस प्रकार रु० 3,05,09,500/-में से $(1.25 / (1.25 + 6.8)) \times 3,05,09,500 = 47.38$ लाख रुपये पर्यावरणीय क्षतिपूर्ति का भुगतान नगर निगम मथुरा-वृन्दावन को एवं शेष 257.72 लाख का भुगतान परियोजना प्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ०प्र० जल निगम(ग्रामीण), जीवनी मण्डी, आगरा को किया जाना है।

Computation of Environmental Compensation in respect of Vrindavan:

With respect to Vrindavan, it is said that there are total 13 drains which carry 10.95 MLD sewage. There are 02 STPs i.e., (i) Pagal Baba, Vrindavan (4.0 MLD) and (ii) Maant road, Vrindavan (8.0 MLD).

Then comes another aspect. With regard to the compliance of treated water of STPs with the parameters, Joint Committee Report dated 09.12.2022 shows that STP at Pagal Baba, Vrindavan with the capacity of 4 MLD is not meeting prescribed standards in respect of Faecal Coliform. Further, annexures 1 and 2 to UPPCB Report dated 10/11.08.2023 shows that STP's are not meeting parameters of the treated water as per Nitin Shankar Deshpande vs. Union of India & Others (supra). In this view of the matter, the entire treated water being discharged by 02 STPs has to be taken into account for the purpose of computation of environmental compensation.

Hence, environmental compensation will come for 10.95 MLD i.e., 10950000 litres as under: 10950000 litres x 379 days 1 paisa per litre Rs.4,15,00,500/-.

उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति की धनराशि ₹ 4,15,00,500/- में से $(8/12) \times 41500500 = ₹ 276.67$ लाख का भुगतान अधिशासी अभियन्ता, निर्माण खण्ड, उ०प्र० जल निगम(नगरीय), कृष्णानगर मथुरा एवं ₹ 138.34 का भुगतान परियोजना प्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ०प्र० जल निगम(ग्रामीण) आगरा द्वारा किया जाना है।

The total environmental compensation for Rs.7,20,10,000/-(Rs.3,05,09,500+Rs 4,15,00,500). Mathura and Vrindavan payable by Mathura-Vrindavan Nagar Nigam comes Rs. 47.38 Lac Executive Engineer, CD, UP Jal nigam(Urban), Mathura Rs.276.67 Lac, Project Manager, Yamuna Pollution Control Unit, UP Jal nigam(Rural),Agra Rs. 396.05 Lac.

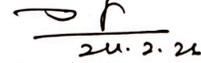
उपरोक्त के क्रम में पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में दिनांक 22.12.2025 को सुनवाई में मा० राष्ट्रीय हरित अभिकरण द्वारा 08 सप्ताह के अन्दर पर्यावरणीय क्षतिपूर्ति का भुगतान किये जाने के लिये आदेश दिया गया है। मा० राष्ट्रीय हरित अभिकरण का आदेश निम्नवत् है:- **"It shall be open to the concerned Nagar Nigams to realize amount of environmental compensation from working agencies of STPs proportionately in accordance with law and after following such procedure as prescribed in law"**

अतः पर्यावरणीय क्षतिपूर्ति से सम्बन्धित समस्त हितधारक अपने नियन्त्रणाधीन सम्बन्धित ऑपरेटर/कार्यदायी फर्म से पर्यावरणीय क्षतिपूर्ति समानुपातिक धनराशि वसूल करके भुगतान उ०प्र० प्रदूषण नियंत्रण बोर्ड के खाते में जमा कराया जाना है।

मा० राष्ट्रीय हरित अभिकरण के आदेशानुसार नगर निगम मथुरा-वृन्दावन द्वारा पर्यावरण क्षतिपूर्ति धनांक 47.38 लाख का भुगतान दिनांक 31.01.2026 को उ०प्र० प्रदूषण नियंत्रण बोर्ड के खाते में पी०एफ०एम०एस० के माध्यम से कर दिया गया है। (प्रति संलग्न)

उपरोक्त के सम्बन्ध में इस कार्यालय के पत्रांक 1098/एस०टी०-2/2025-26 दिनांक 08.01.2026, 939/एस०टी०-2/2025-26 दिनांक 29.11.2025 एवं 1074/विधि/न०नि०म०वू०, मथुरा/2024-25 दिनांक 28.05.2024, अपर नगर आयुक्त कार्यालय पत्रांक 206/वाद विभाग/न०नि०म०वू०,मथुरा/2025-26 दिनांक 25.10.2025 एवं महाप्रबन्धक(जल),नगर निगम मथुरा-वृन्दावन के कार्यालय पत्रांक 890/GM (Jal)/MTR/2025-26 दिनांक 15.11.2025 के द्वारा पत्र के माध्यम से सूचित किया गया है। उक्त के परिपेक्ष्य में आज दिनांक तक परियोजना प्रबन्धक, यमुना प्रदूषण नियंत्रण इकाई, उ०प्र० जल निगम (ग्रामीण),आगरा एवं अधिशासी अभियन्ता, निर्माण खण्ड उ०प्र० जल निगम (नगरीय), मथुरा द्वारा पर्यावरणीय क्षतिपूर्ति की धनराशि का भुगतान नहीं किया गया है। उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि का निर्धारित समय सीमा में भुगतान नहीं किये जाने कि स्थिति में, मा० राष्ट्रीय हरित अभिकरण द्वारा प्रतिकूल आदेश पारित किया जा सकता है।

अतः कृपया मा० राष्ट्रीय हरित अभिकरण के आदेशानुसार पर्यावरणीय क्षतिपूर्ति का भुगतान किये जाने हेतु उ०प्र० जल निगम (नगरीय) एवं (ग्रामीण) को अपने स्तर से भी निर्देशित करने का कष्ट करें।



(जग प्रवेश)

आई०ए०एस०

नगर आयुक्त

नगर निगम मथुरा-वृन्दावन।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, जनपद-मथुरा को सादर सूचनार्थ।
2. प्रबन्ध निदेशक, उ०प्र० जल निगम(नगरीय), राणा प्रताप मार्ग, लखनऊ।
3. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को पत्र संख्या-एच०-35707/सी-4/एन०जी०टी०-163/2025, दिनांक 12.12.2025 के संदर्भ में इस आशय से प्रेषित कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 22.09.2025 एवं दिनांक 22.12.2025 के अनुपालन में कृत कार्यवाही से अवगत होने का कष्ट करें।
1. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बल्देवपुरी, मथुरा को आवश्यक कार्यवाही हेतु।
1. श्री याज्ञवल्क्य सिंह, वरिष्ठ अधिवक्ता, मा० राष्ट्रीय हरित अभिकरण को आवश्यक कार्यवाही हेतु।



नगर आयुक्त

नगर निगम मथुरा-वृन्दावन।

DSC Based Payment. PPA generation not applicable

PFMS Generated DSC Transaction Payment Advice Report

Agency Name: NAGAR NIGAM MATHURA VRINDAVAN-[UPMT00005837]

Debit Bank Name: UNION BANK OF INDIA

Bank Account No: 169210100052523

Approval date in PFMS: 31-Jan-2026

DSC Signing Date in PFMS: 31-Jan-2026

Amount (in Rs.) : 4,738,000.00 (Amount in words : Forty-Seven Lakhs Thirty-Eight Thousand

No. Of Beneficiaries: 1

Not to be used by bank for making any payments

Debit Payment Advice No.: C012654819836

S.No.	Beneficiary Name	PFMS Transaction ID	Account Number	IFSC Code	Aadhaar No.	Amount In (Rs.)
1	UTTAR PRADESH POLLUTION CONTROL BOARD	C012654819761	XXXXXXXXXX0050	ICIC0004698		4,738,000.00
Total Amount(Rs):						4,738,000.00

(Sign by Authorized Signatory)

Name - _____

Designation - _____

Mobile No - _____

(Sign by Authorized Signatory)

Name - _____

Designation - _____

Mobile No - _____



कार्यालय महाप्रबन्धक(जल)

जलकल विभाग, नगर निगम मथुरा-वृन्दावन, मथुरा
वाटर वर्क्स कम्पाउण्ड, भूतेश्वर, मथुरा- 281001

डाक प्राप्त
दिनांक 20-01-2026
जलकल विभाग, मथुरा 87

Email: mathurajalkal@gmail.com

पत्रांक 119 /GM(Jal)/MTR/2025-26

दिनांक: 13-01-2026

- 1- परियोजना प्रबन्धक,
यमुना प्रदूषण नियन्त्रण इकाई,
उ०प्र० जल निगम(ग्रामीण)
जीवनी मण्डी, आगरा।
2- अधिशासी अभियन्ता,
निर्माण खण्ड, उ०प्र० जल निगम(नगरीय),
कृष्णानगर, मथुरा।

8312

विषय:- मा० राष्ट्रीय हरित अभिकरण में योजित ओ०ए० सं०-773/2022 राजेश पारीक बनाम स्टेट ऑफ यू०पी० व अन्य में पारित आदेश दिनांक 22.12.2025 के अनुपालन में पर्यावरणीय क्षति का भुगतान किये जाने के संबंध में।

उपर्युक्त विषयक नगर निगम मथुरा-वृन्दावन क्षेत्र में जनित होने वाले सीवरेज की मात्रा का पूर्ण शोधन न होने, 6.8 एम.एल.डी. मसानी एस.टी.पी. प्लान्ट निरीक्षण के दौरान बन्द पाये जाने मा० एन०जी०टी० द्वारा शोधित उत्स्रवाह के सम्बन्ध में निर्गत संशोधित मानकों (BOD/SS/TN<10mg/L]Dissolved P<2mg/L] Faecal Coliforms <230 MPN/100mL) का अनुपालन न किये जाने के क्रम में मा० राष्ट्रीय हरित अभिकरण में योजित ओ०ए० सं०-773/2022 राजेश पारीक बनाम स्टेट ऑफ यू०पी० व अन्य में नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली ने अपने पारित आदेश दिनांक 24.04.2024 के द्वारा रु० 7.20,10,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है। जो 03 माह में जमा करायी जानी थी। उक्त के सम्बन्ध में दिनांक 22.12.2025 को मा० राष्ट्रीय हरित अभिकरण द्वारा सुनवाई में पुनः 06 सप्ताह का समय दिया गया है। पर्यावरणीय क्षतिपूर्ति का विवरण निम्नवत् है-

Computation of Environmental Compensation in respect to Mathura:

The total discharge from 23 drains at Mathura is 68.55 MLD i.e., 68550000 litres. 04 STPS are said to be functional as per UPPCB's Report dated 09.12.2022 i.e.

SL.No	Details of S.T.P.	Capacity/Quantity
1	Laxmi Nagar, Mathura	16.0 M.L.D.
2	Laxmi Nagar, Mathura	14.5 M.L.D.
3	STP, Masani	30.00 M.L.D.
4	STP, Masani	6.8 M.L.D.

Taking from the above Report, it is evident that there is gap of 1.25 MLD i.e., 1250000 litres in the installed capacity of STPs and the total discharge of sewage by all 23 drains at Mathura. Therefore, computation of environmental compensation in respect to 1.25 MLD quantity of polluted sewage being discharged in River Yamuna can be made at the first instance.

However, as per CPCB Report dated 04.10.2023, STP of the capacity of 6.8 MLD at Masani was non-operational, therefore, the quantity of 6.8 MLD ie, 6800000 litres also have to be added to the gap and the total gap would come to 8.05 MLD (1.25 MLD+ 6.8 MLD) i.e, 8050000 litres. Coming to the number of days, we find, for the purpose of OA-II, that the cognizance of OA was taken by the tribunal for the first time on 19.10.2022 but for the present case, we take number of days from the date when pursuant to Tribunal's order dated 19.10.2022, first inspection was made by Joint Committee at the site on 24.11.2022. Thus, we find it appropriate to calculate environmental compensation from 24.11.2022 to 07.12.2023 (both inclusive) i.e, 379 days for the gap, which comes as under: 8050000 litres 379 days 1 Paisa per litre Rs.3,05,09,500/-

इस प्रकार रु० 3,05,09,500/-में से $(1.25 / (1.25 + 6.8)) \times 3,05,09,500 = 47.38$ लाख रूपये पर्यावरणीय क्षतिपूर्ति का भुगतान नगर निगम मथुरा-वृन्दावन को एवं शेष 257.72 लाख का भुगतान परियोजना प्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ०प्र० जल निगम(ग्रामीण), जीवनी मण्डी, आगरा को किया जाना है।

Computation of Environmental Compensation in respect of Vrindavan:

With respect to Vrindavan, it is said that there are total 13 drains which carry 10.95 MLD sewage. There are 02 STPs i.e., (i) Pagal Baba, Vrindavan (4.0 MLD) and (ii) Maant road, Vrindavan (8.0 MLD).

Then comes another aspect. With regard to the compliance of treated water of STPs with the parameters, Joint Committee Report dated 09.12.2022 shows that STP at Pagal Baba, Vrindavan with the capacity of 4 MLD is not meeting prescribed standards in respect of Faecal Coliform. Further, annexures 1 and 2 to UPPCB Report dated 10/11.08.2023 shows that STP's are not meeting parameters of the treated water as per Nitin Shankar Deshpande vs. Union of India & Others (supra). In this view of the matter, the entire treated water being discharged by 02 STPs has to be taken into account for the purpose of computation of environmental compensation.

Hence, environmental compensation will come for 10.95 MLD i.e., 10950000 litres as under: 10950000 litres x 379 days 1 paisa per litre Rs.4,15,00,500/-.

उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति की धनराशि ₹0 4,15,00,500/- में से $(8/12) \times 41500500 = ₹0 276.87$ लाख का भुगतान अधिशासी अभियन्ता, निर्माण खण्ड, उ०प्र० जल निगम(नगरीय), कृष्णानगर मथुरा एवं ₹0 138.34 का भुगतान परियोजना प्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ०प्र० जल निगम(ग्रामीण) आगरा द्वारा किया जाना है।

The total environmental compensation for Rs.7,20,10,000/- (Rs.3,05,09,500+Rs 4,15,00,500). Mathura and Vrindavan payable by Mathura-Vrindavan Nagar Nigam comes Rs. 47.38 Lac Executive Engineer, CD, UP Jal nigam(Urban), Mathura Rs.276.67 Lac, Project Manager, Yamuna Pollution Control Unit, UP Jal nigam(Rural), Agra Rs. 396.05 Lac.

उपरोक्त के क्रम में पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में दिनांक 22.12.2025 को सुनवाई में मा० राष्ट्रीय हरित अभिकरण द्वारा 08 सप्ताह के अन्दर पर्यावरणीय क्षतिपूर्ति का भुगतान किये जाने के लिये आदेश दिया गया है। अतः पर्यावरणीय क्षतिपूर्ति से सम्बन्धित समस्त हितधारक अपने नियन्त्रणाधीन सम्बन्धित ऑपरेटर/कार्यदायी फर्म से पर्यावरणीय क्षतिपूर्ति समानुपातिक धनराशि वसूल करके भुगतान धनराशि को उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के खाते में। Payment gateway (URL: <http://erp.cshiksha.net/DirectFeesv3/UPPCB>) के माध्यम से Dedicated account में दो सप्ताह के अन्दर जमा कराया जाना सुनिश्चित करें। Payment gateway के Home page के dropdown में निम्नवत् विशिष्ट सूचना का चयन करें-

- | | |
|---|-----------------|
| 1- Nature of Pollution/प्रदूषण की प्रकृति- | Water Pollution |
| 2- Regional Officers /क्षेत्रीय कार्यालय- | Mathura |
| 3- EC imposed in compliance /अनुपालन में इसी लगाया गया- | NGT |

उपरोक्त के सम्बन्ध में नगर आयुक्त महोदय के कार्यालय के पत्रांक 939/एस०टी०-2/2025-26 दिनांक 29.11.2025 एवं 1074/विविध/न०नि०म०वृ०, मथुरा/2024-25 दिनांक 28.05.2024, अपर नगर आयुक्त कार्यालय पत्रांक 206/वाद विभाग/न०नि०म०वृ०, मथुरा/2025-26 दिनांक 25.10.2025, पत्रांक 1098/एस०टी०-2/2025-26 दिनांक 08.01.2026 एवं महाप्रबन्धक(जल), नगर निगम मथुरा-वृन्दावन के कार्यालय पत्रांक 890/GM(Jal)/MTR/2025-26 दिनांक 15.11.2025 के द्वारा पत्र के माध्यम से प्रेषित की जा चुकी है। उक्त के परिपेक्ष में आज दिनांक तक आपके विभाग द्वारा पर्यावरणीय क्षतिपूर्ति की धनराशि का भुगतान नहीं किया गया है। उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि का निर्धारित समय सीमा में भुगतान नहीं किये जाने में ऐसा प्रतीत होता है कि आप द्वारा प्रकरण के निस्तारण में कोई रुचि नहीं ली जा रही है। मा० राष्ट्रीय हरित अधिकरण द्वारा कोई प्रतिकूल आदेश पारित किये जाने की स्थिति में आपके विभाग की पूर्ण जिम्मेदारी होगी।

संलग्नक: मा० राष्ट्रीय हरित अभिकरण का आदेश दिनांक 22.12.2025 की छायाप्रति।

महाप्रबन्धक(जल),
नगर निगम मथुरा-वृन्दावन।

प्रतिलिपि:-

1. नगर आयुक्त महोदय, नगर निगम मथुरा-वृन्दावन को सादर सूचनाार्थ।
2. अपर नगर आयुक्त(लीगल), नगर निगम मथुरा-वृन्दावन को सूचनाार्थ।
3. मुख्य अभियन्ता, उ०प्र० जल निगम(नगरीय), संजय पैलेस, आगरा।
4. अधिक्षण अभियन्ता, निर्माण मण्डल, उ०प्र० जल निगम (नगरीय), 4/4, महात्मा गाँधी रोड, संजय पैलेस, सिविल लाईन, आगरा।

महाप्रबन्धक(जल)
नगर निगम मथुरा-वृन्दावन।



कार्यालय महाप्रबन्धक(जल)
जलकल विभाग, नगर निगम मथुरा-वृन्दावन, मथुरा
वाटर वर्क्स कम्पाउण्ड, भूतेश्वर, मथुरा- 281001.

डाक प्राप्त
दिनांक 20-01-2024
जलकल विभाग, मथुरा

Email: mathurajalkal@gmail.com

पत्रांक 1123 / GM(Jal)/MTR/2025-26

दिनांक: 14-01-2024

परियोजना प्रबन्धक,

यमुना प्रदूषण नियन्त्रण इकाई,
उ0प्र0 जल निगम(ग्रामीण)
जीवनी मण्डी, आगरा।

विषय:-

मा0 राष्ट्रीय हरित अभिकरण में योजित ओ0ए0 सं0-773/2022 राजेश पारीक बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 22.12.2025 के अनुपालन में पर्यावरणीय क्षति का भुगतान किये जाने के संबंध में।

उपर्युक्त विषयक आपके कार्यालय के पत्रांक 15/एन.जी.टी./01 दिनांक 12.01.2026 के सम्बन्ध में अवगत कराना है कि नगर निगम मथुरा-वृन्दावन क्षेत्र में जगित होने वाले सीवरेज की मात्रा का पूर्ण शोधन न होने, 6.9 एम.एल.डी. मसानी एस.टी.पी. प्लान्ट निरीक्षण के दौरान बन्द पाये जाने मा0 एन0जी0टी0 द्वारा शोधित उत्प्रवाह के सम्बन्ध में निर्गत संशोधित मानकों (BOD/SS/TN<10mg/L]Dissolved P< 2mg/L] Faecal Coliforms < 230 MPN/100mL) का अनुपालन न किये जाने के क्रम में मा0 राष्ट्रीय हरित अभिकरण में योजित ओ0ए0 सं0-773/2022 राजेश पारीक बनाम स्टेट ऑफ यू0पी0 व अन्य में नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली ने अपने पारित आदेश दिनांक 24.04.2024 के द्वारा रु0 7.20.10,000/- की पर्यावरणीय क्षतिपूर्ति अधिराशित की गयी है। जो 03 माह में जमा करायी जानी थी। उक्त के सम्बन्ध में दिनांक 22.12.2025 को मा0 राष्ट्रीय हरित अभिकरण द्वारा सुनवाई में पुनः 08 सप्ताह का समय दिया गया है।

अतः पर्यावरणीय क्षतिपूर्ति से सम्बन्धित समस्त हितधारक अपने नियन्त्रणाधीन सम्बन्धित ऑपरेटर/कार्यदायी फर्म से पर्यावरणीय क्षतिपूर्ति समानुपातिक धनराशि वसूल करके भुगतान धनराशि को उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के खाते में Payment gateway (URL: <http://erp.cshiksha.net/Directfeesv3/UPPCB>) के माध्यम से Dedicated account में दो सप्ताह के अन्दर जमा करायी जाना सुनिश्चित करें। Payment gateway के Home page के dropdown में निम्नवत् विशिष्ट सूचना का चयन करें-

- | | |
|---|-----------------|
| 1- Nature of Pollution/प्रदूषण की प्रकृति- | Water Pollution |
| 2- Regional Officers /क्षेत्रीय कार्यालय- | Mathura |
| 3- EC imposed in compliance /अनुपालन में इसी लगाया गया- | NGT |

मा0 राष्ट्रीय हरित अभिकरण के आदेशानुसार पर्यावरणीय क्षतिपूर्ति का भुगतान आपके कंसोशनायर द्वारा ही किया जाना है। इस सम्बन्ध में मा0 अभिकरण के आदेश दिनांक 22.12.2025 का निम्न भाग पठनीय है-
It shall be open to the concerned Nagar Nigams to realize amount of environmental compensation from working agencies of STPs proportionately in accordance with law and after following such procedure as prescribed in law.

उपर्युक्त के सम्बन्ध में नगर आयुक्त महोदय के कार्यालय के पत्रांक 939/एस0टी0-2/2025-26 दिनांक 29.11.2025 एवं 1074/विविध/न0नि0न0वृ0, मथुरा/2024-25 दिनांक 28.05.2024, अपर नगर आयुक्त कार्यालय पत्रांक 206/वांढ विभाग/न0नि0न0वृ0, मथुरा/2025-26 दिनांक 25.10.2025, पत्रांक 1096/एस0टी0-2/2025-26 दिनांक 05.01.2026 एवं महाप्रबन्धक(जल), नगर निगम मथुरा-वृन्दावन के कार्यालय पत्रांक 899/GM(Jal)/MTR/2025-26 दिनांक 15.11.2025 के द्वारा पत्र के माध्यम से प्रेषित की जा चुकी है। उक्त के परिपेक्ष में आज दिनांक तक आपके विभाग द्वारा पर्यावरणीय क्षतिपूर्ति की धनराशि का भुगतान नहीं किया गया है। अतः मा0 राष्ट्रीय हरित अभिकरण द्वारा कोई प्रतिकूल आदेश पारित किये जाने की स्थिति में आपके विभाग की पूर्ण जिम्मेदारी होगी।

संलग्नक: मा0 राष्ट्रीय हरित अभिकरण का आदेश,
दिनांक 22.12.2025 की छायाप्रति।

महाप्रबन्धक(जल)
नगर निगम मथुरा-वृन्दावन

GM

प्रतिनिधि:-

1. प्रबन्ध निदेशक, उ0प्र0 जल निगम(नगरीय), राणा ज्ञानाथ मार्ग, लखनऊ।
2. नगर आयुक्त महोदय, नगर निगम मथुरा-वृन्दावन को सादर सूचनाएँ।
3. अपर नगर आयुक्त(लीगल), नगर निगम मथुरा-वृन्दावन को सूचनाएँ।
4. मुख्य अधिकारी, उ0प्र0 जल निगम(नगरीय), राजग पौलेस, आगरा।
5. अधिक्षण अभियन्ता, निर्माण मण्डल, उ0प्र0 जल निगम (नगरीय), 4/न, महात्मा गाँधी रोड, राजग पौलेस, सिविल लाईन, आगरा।

महाप्रबन्धक(जल)
नगर निगम मथुरा-वृन्दावन



कार्यालय – महाप्रबन्धक(जल)

जलकल विभाग, नगर निगम मथुरा-वृन्दावन, मथुरा जलकल विभाग, मथुरा
वाटर वर्क्स कम्पाउण्ड, भूतेश्वर, मथुरा- 281001

Email: mathurajalkal@gmail.com

पत्रांक: 1174 /GM(Jal)/MTR/2025-26

दिनांक: 30-01-2026

अधिशारी अभियन्ता
निर्माण खण्ड उ0प्र0 जल निगम(नगरीय)
कृष्णानगर, मथुरा।

8932

विषय:- मा0 राष्ट्रीय हरित अभिकरण में योजित ओ0ए0 सं0-773/2022 राजेश पारीक बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 22.12.2025 के अनुपालन में पर्यावरणीय क्षति का भुगतान किये जाने के संबंध में।

उपर्युक्त विषयक आपके कार्यालय पत्रांक 36 /NGT 773/2022/02 दिनांक 13.01.2026 का सन्दर्भ ग्रहण करना चाहें, जिसके द्वारा अवगत कराया गया है कि अधिरोपित पर्यावरणीय क्षतिपूर्ति की प्रतिपूर्ति नगर निगम मथुरा-वृन्दावन के स्तर से कराये जाने का कष्ट करें।

उपरोक्त के सम्बन्ध में मा0 राष्ट्रीय हरित अभिकरण के आदेश दिनांक 22.12.2025 के पैरा (IV) के अनुसार "It shall be open to the concerned Nagar Nigams to realize amount of environmental compensation from working agencies of STPs proportionately in accordance with law and after following such procedure as prescribed in law" के अनुसार पर्यावरणीय क्षतिपूर्ति का भुगतान सम्बन्धित हितधारक अपने नियन्त्रणाधीन सम्बन्धित ऑपरेटर/कार्यदायी फर्म से पर्यावरणीय क्षतिपूर्ति समानुपातिक धनराशि वसूल करके भुगतान धनराशि को उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के खाते में जमा कराया जाना सुनिश्चित करें।

अतः मा0 राष्ट्रीय हरित अभिकरण एवं मा0 सर्वोच्च न्यायालय के आदेशानुसार पर्यावरणीय क्षतिपूर्ति का भुगतान आपके अधीनस्थ सम्बन्धित ऑपरेटर/कार्यदायी फर्म को ही किया जाना है। मा0 राष्ट्रीय हरित अभिकरण एवं मा0 सर्वोच्च न्यायालय के आदेशों के अनुपालन में निर्धारित धनराशि ₹0 276.67 लाख का भुगतान Payment gateway (URL: <http://erp.eshiksha.net/DirectFeesv3/UPPCB>) के माध्यम से Dedicated account में दो सप्ताह के अन्दर जमा कराया जाना सुनिश्चित करें। Payment gateway के Home page के dropdown में निम्नवत् विशिष्ट सूचना का चयन करें-

- | | |
|---|-----------------|
| 1- Nature of Pollution/प्रदूषण की प्रकृति- | Water Pollution |
| 2- Regional Officers /क्षेत्रीय कार्यालय- | Mathura |
| 3- EC imposed in compliance /अनुपालन में ईसी लगाया गया- | NGT |

निर्धारित समय अवधि में भुगतान नहीं होने की स्थिति में मा0 राष्ट्रीय हरित अभिकरण द्वारा

प्रतिकूल आदेश प्रारित किये जाने की स्थिति में आपके विभाग की पूर्ण जिम्मेदारी होगी।

G.M

नगर आयुक्त
नगर निगम मथुरा-वृन्दावन
मथुरा

महाप्रबन्धक(जल)
नगर निगम मथुरा-वृन्दावन

प्रतिलिपि:-

- 1- नगर आयुक्त महोदय, नगर निगम मथुरा-वृन्दावन, मथुरा को सादर सूचनार्थ।
- 2- अधीक्षण अभियन्ता, निर्माण गण्डल, उ0प्र0 जल निगम (नगरीय), 4/4, महात्मा गाँधी रोड, संजय पैलेस, सिविल लाईन, आगरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

अपर
A
30/01/26

महाप्रबन्धक(जल)
नगर निगम मथुरा-वृन्दावन

उत्तर प्रदेश जल निगम (नगरीय)



कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड

वाटर वर्क्स कम्पाउण्ड, कृष्णानगर, मथुरा

E-Mail: eecdmathura@gmail.com

डाक प्राप्त 1796
दिनांक 20-02-2026
जलकल विभाग, मथुरा

पत्रांक

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NGT OA 773/2022

/ 05

दिनांक 13.02.2026

मै0 पम्स इंजीनियर्स एण्ड
ट्रेडर्स द्वारिकापुरी बी0एस0ए0 रोड,
मथुरा।
(ई मेल- pumps.log@gmail.com)

9682

विषय:- मा0 राष्ट्रीय हरित अभिकरण द्वारा 08 एम0एल0डी0 एस0टी0पी0 पर पर्यावरण क्षतिपूर्ति के सम्बन्ध में।

उपरोक्त विषयक इस कार्यालय के पत्र सं0 1130/NGTOA773/2022/03 दिनांक 31.12.2025 के क्रम में पुनः अवगत कराना है कि, मा0 राष्ट्रीय हरित अभिकरण नई दिल्ली में योजित O.A. No. - 840/2022 Dr. Sanjay Kulshrestha Vs Govt. Of Uttar Pradesh & Ors with O.A No.-773/2022 Rajesh Prareek Vs State of Uttar Pradesh में पारित आदेश दिनांक 24.04.2024 के अनुसार वृन्दावन में संचालित एस0टी0पी0 हेतु निम्नवत् निर्देशित किया गया है।

Computation of Environmental Compensation in respect of Vrindavan:

With respect to Vrindavan, it is said that there are total 13 drains which carry 10.95 MLD sewage. There are 02 STPs i.e., (i) Pagal Baba, Vrindavan (4.0 MLD) and (ii) Maant road, Vrindavan (8.0 MLD).

Then comes another aspect. With regard to the compliance of treated water of STPs with the parameters, Joint Committee Report dated 09.12.2022 shows that STP at Pagal Baba, Vrindavan with the capacity of 4 MLD is not meeting prescribed standards in respect of Faecal Coliform. Further, annexures 1 and 2 to UPPCB Report dated 10/11.08.2023 shows that STP's are not meeting parameters of the treated water as per Nitin Shankar Deshpande Union of India & Other (supra). In this view of the matter, the entire treated water being discharge by 08 STP's has to be taken into account for the purpose of computation of environmental compensation.

Hence, environmental compensation will come for 10.95 MLD i.e., 10950000 litres as under: 10950000 liters x 379 days 1 paisa per liter Rs. 4,15,00,500/-

उक्त के क्रम में कार्यालय महाप्रबन्धक (जल) नगर निगम मथुरा-वृन्दावन मथुरा के पत्रांक 1055 GM(Jail)MTR/2025-26 दिनांक 31.12.2025, पत्रांक सं0 1174/GM(Jail)MTR/2025-26 दिनांक 30.01.2026 एवं 1202/GM(Jail)MTR/2025-26 दिनांक 05.02.2026 द्वारा अवगत कराया गया है कि, "उपरोक्त पर्यावरणीय क्षतिपूर्ति की धनराशि रू0 4,15,00,500/- में से $(8/12) \times 41500500/-$ रू0 276.67 लाख का भुगतान अधिशासी अभियन्ता, निर्माण खण्ड उ0प्र0 जल निगम (नगरीय), कृष्णानगर मथुरा एवं रू0 138.34 का भुगतान परियोजना प्रबन्धक, यमुना प्रदूषण नियन्त्रण इकाई, उ0प्र0 जल निगम (ग्रामीण), आगरा द्वारा किया जाना है। मा0 एन0जी0टी0 द्वारा दिये गये निर्देशों के अनुसार पर्यावरण क्षतिपूर्ति से सम्बन्धित वसूली सम्बन्धित ऑपरेटर से की जानी है। 379 दिवसों की Environmental Compensation की गणना ज्योन्ट कमेटी के इनस्पेक्शन के अनुसार दिनांक 24.11.2022 से

दिनांक 07.12.2023 (379 दिवस) के आधार पर किया गया है। उक्त अवधि में आपकी फर्म द्वारा 08 एम0एल0डी0 एस0टी0पी0 का संचालन अनुबन्ध सं0 03/ई0ई0सी0डी0/2022-23 के अन्तर्गत दिनांक 01.02.2023 से किया जा रहा है।

अतः दिये गये निर्देशों के अनुसार आप द्वारा दिनांक 01.02.2023 से दिनांक 07.12.2023 तक कुल 3 दिवस 08 एम0एल0डी0 एस0टी0पी0 मांट रोड़ वृन्दावन पर लगायी गयी क्षतिपूर्ति रु0 276.67 लाख में से 226. लाख (310 दिवस हेतु). उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के खाते में payment gateway (URL:<http://erp.eshiksha.net/DirectFeesy3/UJPCB>) के माध्यम से Dedicated account में एक सप्ताह के अ जमा कराया जाना सुनिश्चित करें। Payment gateway के Home page के dropdown में निम्नवत् विशिष्ट सूचना चयन करें-

- 1- Nature of Pollution/ प्रदूषण की प्रकृति-
- 2- Regional Officers/ क्षेत्रीय कार्यालय-
- 3- EC imposed in compliance/ अनुपालन में ईसी लगाया गया-

Water Pollution
Mathura
NGT

भवदीय

(विशाल सिंह)
अधिशाली अभियन्ता

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. नगर आयुक्त नगर निगम मथुरा-वृन्दावन, मथुरा।
2. अधीक्षण अभियन्ता निर्माण मण्डल उ0प्र0 जल निगम (नगरीय), आगरा।
3. महाप्रबन्धक (जल), नगर निगम मथुरा-वृन्दावन, मथुरा।


अधिशाली अभियन्ता



उत्तर प्रदेश जल निगम (नगरीय)

कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड

वाटर वर्क्स कम्पाउण्ड, कृष्णानगर, मथुरा

E-Mail: eeedmalhura@gmail.com

डाक प्राप्त 17/96
दिनांक 20-02-2026
जलकल विभाग, मथुरा

पत्रांक

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NGT OA 773/2022

04

दिनांक 13.02.2026

शैव गातावरण टैक्सों
158-1 चेरट अर्जुन नगर,
आगरा।
(ई मेल- mukeshchaudhary72@gmail.com)

9683

विषय:- मा0 राष्ट्रीय हरित अभिकरण द्वारा 08 एग0एल0डी0 एस0टी0पी0 पर पर्यावरण क्षतिपूर्ति के सम्वन्ध में।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अभिकरण नई दिल्ली में योजित O.A. No. - 840/2022 Dr. Sanjay Kulshrestha Vs Govt. Of Uttar Pradesh & Ors with O.A No.-773/2022 Rajesh Prareck Vs State of Uttar Pradesh में पारित आदेश दिनांक 24.04.2024 के अनुसार वृन्दावन में संचालित एस0टी0पी0 हेतु निम्नवत् निर्देशित किया गया है।

Computation of Environmental Compensation in respect of Vrindavan:

With respect to Vrindavan, it is said that there are total 13 drains which carry 10.95 MLD sewage. There are 02 STPs i.e., (i) Pagal Baba, Vrindavan (4.0 MLD) and (ii) Maant road, Vrindavan (8.0 MLD).

Then comes another aspect. With regard to the compliance of treated water of STPs with the parameters, Joint Committee Report dated 09.12.2022 shows that STP at Pagal Baba, Vrindavan with the capacity of 4 MLD is not meeting prescribed standards in respect of Faecal Coliform. Further, annexures 1 and 2 to UPPCB Report dated 10/11.08.2023 shows that STP's are not meeting parameters of the treated water as per Nitin Shankar Deshpande vs. Union of India & Other (supra). In this view of the matter, the entire treated water being discharge by 08 STP's has to be taken into account for the purpose of computation of environmental compensation.

Hence, environmental compensation will come for 10.95 MLD i.e., 10950000 litres as under: 10950000 litres x 379 days 1 paisa per liter Rs. 4,15,00,500/-

उक्त के क्रम में कार्यालय महाप्रबन्धक (जल) नगर निगम मथुरा-वृन्दावन मथुरा के पत्रांक 1055

GM (Jail) MTR/2025-26 दिनांक 31.12.2025, पत्रांक सं0 1174/GM (Jail) MTR/2025-26 दिनांक 30.01.2026 एवं

नगर आयुक्त नगर निगम मथुरा-वृन्दावन मथुरा 1202/GM (Jail) MTR/2025-26 दिनांक 05.02.2026 द्वारा अवगत कराया गया है कि, "उपरोक्त पर्यावरणीय क्षतिपूर्ति

की धनराशि रु0 4,15,00,500/- में से (8/12)x=41500500/- रु0 276.67 लाख का भुगतान अधिशासी अभियन्ता,

निर्माण खण्ड उ0प्र0 जल निगम (नगरीय), कृष्णानगर मथुरा एवं रु0 138.34 का भुगतान परियोजना प्रबन्धक, यमुना

प्रदूषण नियन्त्रण इकाई, उ0प्र0 जल निगम (ग्रामीण), आगरा द्वारा किया जाना है। मा0 एन0जी0टी0 द्वारा दिये गये

निर्देशों के अनुसार पर्यावरण क्षतिपूर्ति से सम्वन्धित वसूली सम्वन्धित ऑपरेटर से की जानी है। 379 दिवसों की

Environmental Compensation की गणना ज्योन्ट कमेटी के इनस्पेक्शन के अनुसार दिनांक 24.11.2022 से

दिनांक 07.12.2023 (379 दिवस) के आधार पर किया गया है। उक्त अवधि में आपकी फर्म द्वारा 08 एग0एल0डी0

एस0टी0पी0 का संचालन अनुबन्ध सं0 01/पी0एम0-डी0एस0/2021-22 के अन्तर्गत दिनांक 01.07.2022 से दिनांक 31.01.2023 तक किया गया है।

अतः दिये गये निर्देशों के अनुसार आप द्वारा दिनांक 24.11.2022 से दिनांक 31.01.2023 तक कुल 69 दिवस 08 एम0एल0डी0 एस0टी0पी0, मांट रोड, वृन्दावन पर लगायी गयी क्षतिपूर्ति रू0 276.67 लाख में से 50.37 लाख (69 दिवस हेतु) उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड के खाते में payment gateway ([URL:http://erp.esviksha.net/DirectFeesy3/UPPCB](http://erp.esviksha.net/DirectFeesy3/UPPCB)) के माध्यम से Dedicated account में एक सप्ताह के अन्दर जमा कराया जाना सुनिश्चित करें। Payment gateway के Home page के dropdown में निम्नवत् विशिष्ट सूचना का चयन करें-

- | | |
|---|-----------------|
| 1- Nature of Pollution/ प्रदूषण की प्रकृति- | Water Pollution |
| 2- Regional Officers/ क्षेत्रीय कार्यालय- | Mathura |
| 3- EC imposed in compliance/ अनुपालन में ईसी लगाया गया- | NGT |

भवदीय

(विशाल सिंह)
अधिसासी अभियन्ता

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. नगर आयुक्त नगर निगम मथुरा-वृन्दावन, मथुरा।
2. अधीक्षण अभियन्ता निर्माण मण्डल उ0प्र0 जल निगम (नगरीय), आगरा।
3. महाप्रबन्धक (जल), नगर निगम मथुरा-वृन्दावन, मथुरा।

अधिसासी अभियन्ता